

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

TRANSFER CASE (CIVIL) NO.22 OF 2001

BRIJ MOHAN LAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With application for permission and impleadment the directions and office report with quarterly reports received from High Courts and State Govt. for directions)

WITH

T.C.(C) No.23/2001, SLP(C) No.7870/2001, SLP(C) No.10645/2001

T.P.(C) Nos.407-410/2001

WITH

W.P.(C) No.140/2005

(With application for interim directions)

Date: 29/09/2006 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s)

Mr. P.S.Narasimha,Adv. (A.C.)

Mr. Ananga Bhattacharyya,Adv.

Mr. Avijeet K. Lala,Adv.

for M/S. P.S.N. & Co.,Adv.

Mr. Chander Shekhar Ashri, Adv.

Mr. S.B. Sanyal, Sr. Adv.

Mr. Satish Galla, Adv.

Mr. A.V. Rao, Adv.

Mr. Venkateshwara Rao Anumolu, Adv.

For Respondent(s)

Mr. G.E. Vahanvati, SG

Mr. R. Mohan, ASG

Mrs. Anjani Aiyagari, Adv.

Mr. P. Parmeswaran, Adv.

Ms. Sunita Sharma, Adv.

Mr. Vijay Hansaria, Sr. Adv.

Mr. P.I. Jose, Adv.

Mr. A. Radhakrishnan, Adv.

Mr. Anupam Mishra, Adv.

Mr. C.M. Jayakumar, Adv.

Mr. Raj Kumar Gupta, Adv.

Mr. Sheo Kumar Gupta, Adv.

Mr. Bhanu Pratap Gupta, Adv.

Mr. A.N. Bhardaiyar, Adv.

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For State of Haryana

Mr. Manjit Singh, Adv.

Mr. Harikesh Singh, Adv.

Mr. T.V. George, Adv.

For State of Maharashtra

and Bombay High Court

Mr. A.P. Mayee, Adv.

Mr. V.N. Raghupathy, Adv.

For the State of Punjab

Mr. R.K. Rathore, Adv.

Mr. M.K. Verma,Adv.

Mr. Arun Kr. Sinha,Adv.

For State of Arunachal

Pradesh

Mr. Anil Shrivastav,Adv.

For State of Goa

Ms. A. Subhashini,Adv.

For the State of Kerala

Mr. G. Prakash,Adv.

Ms. Beena Prakash,Adv.

Mr. K.D. Dileep Kumar,Adv.

For State of Manipur

Mr. KH. Nobin Singh,Adv.

Mr. S. Biswajit Meitei,Adv.

Mr. B.V. Niren,Adv.

For A.P. High Court

Mr. B. Sreedhar,Adv.

Ms. I Madavi,Adv.

Mr. K. Ram Kumar,Adv.

For High Court of Patna

Mr. P.H. Parekh,Adv.

Mr. A.K. Jha,Adv.

Ms. Dikhsa Rai,Adv.

for M/s. P.H. Parekh & Co.,Adv.

For Calcutta High Court

Mr. L. Nageshwara Rao, Sr.Adv.

Mr. Raja Chatterjee,Adv.

Mr. Sachin Das,Adv.

Ms. Rajni Bhagat,Adv.

Mr. G.S. Chatterjee,Adv.

For State of U.P.

Mrs. Shobha Dikshit,Sr.Adv.

Dr. Indra Pratap Singh,Adv.

Mr. Pradeep Mishra,Adv.

State of Chattisgarh

Ms. Suparna Srivastava,Adv.

Mr. Rajesh Srivastava,Adv.

Ms. Pooja Matlani,Adv.

For M.P. High Court

Mr. C.D. Singh,Adv.

Mr. Merusagar Samantaray, Adv.

Ms. Minakshi Sharma, Adv.

For State of M.P. Mr. B.S. Banthia, Adv.

For State of Rajasthan Mr. Aruneshwar Gupta, Addl. Adv. Genl.

Mr. Naveen Kumar Singh, Adv.

Mr. Mukul Sood, Adv.

Mr. Shashwat Gupta, Adv.

Ms. Shikha Tandon, Adv.

For State of Orissa Mr. Janaranjan Das, Adv.

Mr. Swetaketu Mishra, Adv.

For State of Mizoram Mr. K.N. Madhusoodhanan, Adv.

Mr. R. Satish, Adv.

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For State of H.P. Mr. J.S. Attri, Adv.

Ms. Shivani Thakur, Adv.

For U.T. of Chandigarh Ms. Kamini Jaiswal, Adv.

Mrs. Shomila Bakshi, Adv.

Mrs. Rani Mishra, Adv.

For High Court of J & K Mr. Tara Chandra Sharma, Adv.

For State of West Bengal Mr. Tara Chandra Sharma, Adv.

Miss Neelam Sharma, Adv.

For Allahabad High Court Mr. Ashok K. Srivastava, Adv.

Mr. Saurabh Trivedi, Adv.

For State of Uttaranchal Mr. Avatar Sigh Rawat, Adv.

Mr. J.K. Bhatia, Adv.

Ms. Rachana Srivastava, Adv.

Mr. Sunil K. Jain, Adv.

Mr. S. Borthakur, Adv.

Mr. B. Barooah,Adv.

For State of Tamil Nadu

Mr. Subramaniam Prasad,Adv.

Mr. R. Gopal Krishan,Adv.

For State of Sikkim

Ms. A. Mariarputham,Adv.

Ms. Aruna Mathur,Av.

Ms. Mini N. Nair,Adv.

for M/S. Arputham,Aruna & Co.,Advs.

For Govt. of Pondicherry

Mr. V.G. Pragasam,Adv.

For State of Nagaland

Mr. U. Hazarika,Adv.

Mr. Satya Mitra,Adv.

Ms. Sumita Hazarika,Adv.

For NCT of Delhi

Mr. Ashok Bhan,Adv.

Ms. Suita Sharma,Adv.

Ms. Anil Katiyar,Adv.

Mr. D.S. Mahra,Adv.

For State of Assam

Mr. Riku Sharma,Adv.

for M/S Corporate Law Group,Advs.

For State of Meghalaya

Mr. Ranjan Mukherjee,Adv.

For State of Tripura

Mr. Gopal Singh,Adv.

Mr. Retu Bai Biswas,Adv.

Mr. Nishant Pandey,Adv.

For State of Bihar

Mr. Rituraj Biswas,Adv.

Mr. Gopal Singh,Adv.

For State of Gujarat

Mrs. Hemantika Wahi,Adv.

Mrs. Sadhna Sandhu,Adv.

Ms. Pinky Behra,Adv.

For State of Jharkhand

Mr. Anil K. Jha,Adv.

Mr. S. Ravi Shankar,Adv.

Ms. Priyanka Jha,Adv.

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Mrs. D. Bharati Reddy,Adv.

Mr. Ashok Mathur,Adv.

Mr. Anis Suhrawardy,Adv.

Mr. B.B. Singh,Adv.

Mr. G.S. Chatterjee,Adv.

Mr. Prashant Bhushan ,Adv

Mr. Raj Kumar Mehta ,Adv

Mrs. Rachna Gupta ,Adv

Mr. Sunil Kumar Jain,Adv.

Mrs. V.D. Khanna,Adv.

Mr. S. Muralidhar,Adv.

Mr. M.N. Sharma,Adv.

Mr. Ranjan Mukherjee,Adv.

Mr. Annam D.N. Rao,Adv.

Mrs. Revathy Raghavan,Adv.

Mr. J.P. Dhanda,Adv.

Mr. Mukesh K. Giri,Adv.

Mr. Radha Shyam Jena ,Adv

Mr. Sanjay R. Hegde ,Adv

Mr. Vishwajit Singh ,Adv

Mr. Javed Mahmud Rao ,Adv

Mr. Rajesh Srivastava ,Adv

Mr. Ravi Prakash Mehrotra ,Adv

Mr. T.V. Ratnam,Adv.

UPON hearing counsel the Court made the following

O R D E R

has been A Chart prepared giving Statewise information furnished by the learned amicus curiae. We direct the Registry to supply copies of the same to the learned counsel appearing on behalf of different States as also the learned counsel appearing on behalf of the respective High Courts. They are directed to file their responses thereto and as regards the nature of the pendency of the criminal

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cases vis-a-vis the sessions cases. This Court may furthermore be informed as to whether in view of the fact that in some of the States, the services of Fast Track Courts are being principally utilized for disposal of the civil cases, they should abolish a few Fast Track Courts so as to enable them to utilize the requisite fund for creation of the Fast Track Magistrate

s or

whether the respective State Governments, in particular, where there are a
large number of pending criminal cases, are ready and willing to c
reate

some Fast Track Courts on their own.

Put up after six weeks.

An affidavit filed on behalf of the State of Bihar may be kept on
record.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER